

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/88 /2011 - EX[DB] & E/3929/2010-EX

Date 19/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ALLIED ASIA GEARS LTD.,
PLOT NO. 95-100, SECTOR-III, PITHAMPUR, DISTT.
DHAR.
M/S ALLIED ASIA GEARS LTD.,

← 14. SH. RAMESH TOURANI, DIRECTOR.

Appellant
Vs
Respondent

C.C.E. INDORE

I am directed to transmit herewith a certified copy of **Final order No.820-821/ 2011 EX[DB]** dated 16-9-11
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

b h

Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. INDORE
MANIK BAGH PALACE, POST
BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult
MR.PRADEEP ASAWA, ADV.,
445-46,VIKRAM TOWER,3 RD FLOOR,SAPNA SANGEETA ROAD,INDORE

3. C.D.R
4. Bar association. CESTAT, New Delhi
5. Director Publications. Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file

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Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing : 9.9.2011

**Excise Appeal No. 88 of 2011 and Excise Appeal No. 3929 of
2010-Ex.**

[Arising out of common Order-in-Appeal No. IND/254 & 255/2010 dated 31.8.2008 passed by the Commissioner (Appeals), Central Excise & Customs, Indore]

Coram:

**Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)**

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

M/s Allied Asia Gears Ltd.
Ramesh Tourani, Director of M/s Allied Asia Gears Ltd.

Appellants

Vs.

CCE, Indore

Respondent

Appearance:

Appeared for Appellant : None
Appeared for Respondent : Shri R.K. Verma, DR

CORAM: Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

final Order No. 820-821/2011-Ex. dated.....

Per Archana Wadhwa :

Vide stay Order No. 593-594/2011-Ex. dated 13.5.2011, the
appellant was directed to deposit the entire demand of duty within a

period of four weeks of the receipt of this order, as a condition of hearing of their appeals.

2. On matter being called today for ascertaining compliance neither anybody appeared on behalf of the appellants nor is there any compliance report on record. We accordingly dismiss the appeals for non-compliance with the provisions of Section 35F of Central Excise Act 1944 read with stay order referred supra.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

(Mathew John)
Member (Technical)

RM